

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016
(Arising out of impugned final judgment and order dated 10-03-2016
in WC No.59990/2010 passed by the High Court of Judicature at
Allahabad)

DEVI CHARAN AGARWAL

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

RESPONDENT(S)

Date : 03-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr.Pankaj Kumar Singh, Adv.
Mr.Seshatalpa Sai Bandaru, Adv.
Ms.Bimla Sharma, Adv.

For Respondent(s)

Mr.B.P.Singh Dhakray, Adv.
Ms.Shakti Singh Dhakray, Adv.
Mr.Hanuman Singh, Adv.
Mr.Kumar Dushyant Singh, Adv.

Ms.Aishwarya Bhati, Adv.
Ms.Alka Sinha, Adv.
Mr.Anuvrat Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The State is directed to file compliance report to our order dated 8th may, 2018 by which this Court had directed the Tribunal and Commission to receive the objections and pass appropriate order on the said objections within eight weeks from the date of the said order.

Let the compliance report of this order be filed by the next date of hearing to enable this court to decide the matter accordingly.

List in the month of January, 2019.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master